

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2418  
ANSWERED ON:03.12.2002  
RELIEF TO RIOTS VICTIMS STATES  
ASHOK NAMDEORAO MOHOL

**Will the Minister of HOME AFFAIRS be pleased to state:**

(a) the nature and quantum of relief sanctioned by the Union Government to each State/UT for the riot victims during each of the last three years; and

(b) the amount sanctioned/released by the Union Government to each State Government/UT and utilised by them during the said period?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I. D. SWAMI )

(a) & (b): Relief and Rehabilitation of riot victims is the responsibility of the State Governments and therefore, Union Government have not been providing any compensation or financial assistance to the State Governments/Union Territories in riot cases. However, a relief and rehabilitation package of Rs.150 crore was announced by the Prime Minister in case of Gujarat in April 2002 out of which Rs.121.19 crores has been sanctioned and Rs.66.44 crores has been utilized so far.